

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph. No.: 011-23753942, Fax No.: 011-23753923

Petition No. 223/TT/2020

Dated: 19.12.2020

To,

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Ltd.,
SAUDAMINI, Plot No. 2,
Sector-29, Gurgaon-122001.

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission assets under “Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati Back to Back Station” in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/ beneficiaries, latest by 5.1.2021:

- i. Complete details of the petition may be submitted with respect to the instant asset i.e. 1X250 MVA, 400/220 kV ICT (diverted from Moga and now installed at Bhadrawati HVDC back to back station) where its tariff was earlier granted/serviced. Please also specify whether the transferred asset has been de-capitalised.
- ii. Form-10B indicating completed life of instant asset i.e. 1X250 MVA, 400/220 kV ICT (diverted from Moga) as on the declared date of commercial operation i.e. 8.9.2017 as claimed in the instant petition.
- iii. The Petitioner has indicated actual cash expenditure up to COD of ₹1187.49 lakh in Form-15 whereas it has claimed the expenditure up to COD of ₹1122.09 lakh (including entire IDC). Clarify the reasons of mismatch.
- iv. The Petitioner in the instant petition has claimed depreciated cost of the instant asset whereas in Form-10A, the Petitioner has not indicated elapsed life of the instant asset. Clarify whether the Petitioner has claimed the entire weighted

useful life of 25 years as balance useful life?

- v. Present status of the 315 MVA, ICT which was earlier covered under Petition No. 56/TT/2015 and tariff was rejected.
- vi. Revised Form 7 (Additional Capital Expenditure) indicating the regulation under which Additional Capital Expenditure is being claimed, matching with the liability flow as shown in Forms-4A and 5.
- vii. Year-wise discharge details of the Initial Spares.
- viii. Reasons for approval of Revised Cost Estimates even though the completion cost is within FR cost.
- ix. The power flow details of 250 MVA ICT at Bhadrawati Sub-station.
- x. The details of trippings at Bhadrawati Sub-station before COD of 1X250 MVA ICT and after COD of 1X250 MVA ICT.
- xi. Whether the Petitioner has implemented any 220 kV bays associated with the instant asset? If so, submit the details of the same.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer